



**The Code of Criminal Procedure (Haryana Amendment and Validation) Act,
1976**

Act 16 of 1976

Keyword(s):

Code of Criminal Procedure

Amendment appended: 20 of 1981, 14 of 1985

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THE CODE OF CRIMINAL PROCEDURE
(HARYANA AMENDMENT AND VALIDATION)
ACT, 1976.

(Haryana Act No. 16 of 1976)

[Received the assent of the President of India on the 21st February, 1976, and first published for general information in Haryana Government Gazette (Extraordinary), Legislative Supplement Part I of 24th February, 1976].

AN

ACT

*to amend the Code of Criminal Procedure, 1973, in its application to
the State of Haryana and to validate certain acts.*

BE it enacted by the Legislature of the State of Haryana in the Twenty-seventh Year of the Republic of India as follows :—

1. This Act may be called the Code of Criminal Procedure (Haryana Amendment and Validation) Act, 1976. Short title.

2. After sub-section (1) of section 11 of the Code of Criminal Procedure, 1973 (hereinafter referred to as the principal Act), the following sub-section shall be inserted and shall always be deemed to have been inserted, namely :— Amendment
of section 11
of Parliament
Act 2 of 1974.

“(1-A) The State Government may likewise establish as many Courts of Judicial Magistrates of the first class and of the second class in respect to particular cases or to particular class or classes of cases, or to cases generally in any local areas.”

3. In section 13 of the principal Act,—

- (a) for the words “second class”, the words “first class or second class” shall be substituted and shall always be deemed to have been substituted; Amendment
of section 13
of Parliament
Act 2 of 1974.
- (b) for the words “in any district”, the words “in any local area” shall be substituted and shall always be deemed to have been substituted.

1. For Statement of Objects and Reasons, see Haryana Government Gazette (Extra.), dated the 23rd January, 1976, page 216.

Validation.

4. Notwithstanding anything contained in any judgment, decree or order of any court, any notification issued by the State Government before the commencement of this Act purporting to establish any Court of Judicial Magistrate having jurisdiction over more than one district shall be deemed to have been issued under section 11 read with section 13 of the principal Act as amended by this Act and be deemed to be and always to have been valid.

THE CODE OF CRIMINAL PROCEDURE (HARYANA
AMENDMENT) ACT, 1981

(Haryana Act No. 20 of 1981)

[Received the assent of the President of India on the 16th December, 1981, and first published for general information in the Haryana Government Gazette (Extraordinary), Legislative Supplement Part I of 22nd December, 1981].

AN

ACT

to amend the Code of Criminal Procedure, 1973, in its application to the State of Haryana.

BE it enacted by the Legislature of the State of Haryana in the Thirty-second Year of the Republic of India as follows :—

1. This Act may be called the Code of Criminal Procedure (Haryana Amendment) Act, 1981.

Short title.

2. After section 167 of the Code of Criminal Procedure, 1973, the following section shall be inserted, namely :—

Insertion of section 167-A in Central Act 2 of 1974.

“167-A. Procedure on arrest by Magistrate.— For the avoidance of doubt, it is hereby declared that the provisions of section 167 shall, so far as may be, apply also in relation to any person arrested by, or under any order or direction of, a magistrate, whether executive or judicial.”

1. For Statement of Objects and Reasons, see Haryana Government Gazette (Extra.), dated the 21st September, 1981, page 1388.

1985: HARYANA ACT 14] CODE OF CRIMINAL PROCEDURE
THE CODE OF CRIMINAL PROCEDURE (HARYANA AMENDMENT) ACT, 1985
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2. Amendment of Section 24 of Central Act, 2 of 1974.

1985 : HARYANA ACT 14] CODE OF CRIMINAL PROCEDURE
(HARYANA AMENDMENT)
¹[THE CODE OF CRIMINAL PROCEDURE (HARYANA AMENDMENT) ACT,
1985]
HARYANA ACT NO. 14 OF 1985

(Received the assent of the President of India on the 14th November, 1985 and was first published in the Haryana Government Gazette (Extraordinary), Legislative Supplement Part 1 of the 29th November, 1985.)

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1985	14	The Code of criminal Procedure (Haryana Amendment) Act, 1985	---

¹ For Statement of Objects and Reasons see Haryana Government Gazette (Extraordinary) dated the 26th September, 1985, page

AN
ACT

To amend the Code of Criminal Procedure, 1973, in its application to the State of Haryana.

Be it enacted by the Legislature of the State of Haryana in the Thirty-sixth year of the Republic of India as follows:-

Shot title.

1. This Act may be called the Code of Criminal Procedure (Haryana Amendment) Act, 1985.

Amendment
of Section 24
of Central
Act 2 of
1974.

2. To sub-section (6) of section 24 of the Code of Criminal Procedure, 1973, the following explanation shall be added, namely:-

“Explanation:- For the purpose of sub-section (6), the persons constituting the Haryana State prosecution Legal service (Group B), shall be deemed to be a regular cadre of pro eluting officers.”